

Annexure – 4

Name of the corporate debtor: Giga Pipe Systems India Private Limited. ; Date of commencement of CIRP: 07.10.2025; List of creditors as on: 21.04.2026

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors) (Amount in ₹)

Sr No.	Name of creditor	Identification No.	Remarks on Security interest	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
				Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Kavish Gupta		NA	25.10.2025	2,68,32,644.00	-		Nil	Yes	0.00%	Nil	Nil	2,68,32,644	-	Withdrawn.
2	KKSPUN India Limited		NA	02.01.2026	48,20,79,374.00	1,24,19,845.60		Nil	Yes	0.00%	46,96,59,528.40	Nil	-	-	Related Party claim Refer Note 2
3	Ritech		NA	26.12.2025	1,44,12,798.62	1,44,12,798.62		Nil	Yes	0.00%	Nil	Nil	-	-	Related Party claim
Total					52,33,24,817	2,68,32,644	-	-	-	0.00%	46,96,59,528	-	2,68,32,644	-	

Ref Note 2 : Claim of KKSPUN India Limited

KKSPUN India Limited filed its claim aggregating to ₹48,20,79,374.00, comprising the following components:

(a) ₹1,24,19,845.60 towards loan extended directly to the Corporate Debtor; and

(b) ₹46,96,59,528.40 towards liability arising from invocation/revocation of corporate guarantee provided by KKSPUN India Limited in favour of State Bank of India for credit facilities availed by the Corporate Debtor.

Upon verification of the claim and supporting documents, it is observed that no payment has been made by KKSPUN India Limited to State Bank of India against the said guarantee obligation as on the insolvency commencement date.

Accordingly:

(a) The amount of ₹1,24,19,845.60 is admitted as a financial debt; and

(b) The balance amount of ₹46,96,59,528.40, being contingent upon actual crystallization of liability under the guarantee, is admitted as a contingent claim in terms of applicable provisions of the Insolvency and Bankruptcy Code, 2016 and relevant CIRP Regulations.